

CNTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
O.A. No. 83/2006

Date of Order : 22. 02. 2012

C O R A M

**HON'BLE MR. AKHIL KUMAR JAIN, MEMBER[A]
HON'BLE MS. URMITA DATTA[SEN], MEMBER[J]**

**Shri Kant Pandey
Vs.
Union of India & Ors.**

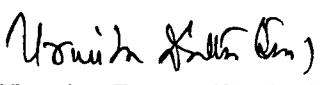
O R D E R
[ORAL]

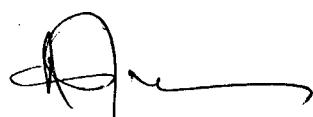
Akhil Kumar Jain, M[A]:-

None for the applicant.
Shri U. N. Dubey, Id. Counsel for the respondents.

The learned counsel for the respondents submits that no one is appearing on behalf of the applicant for quite some time and it seems that the applicant has lost interest in pursuing the case.

Perused the record. Considering the submissions made by the learned counsel for the respondents, the OA is dismissed for non-prosecution on behalf of the applicant.


[Urmita Datta (Sen)]/M[J]


[Akhil Kumar Jain]/M[A]

srk.